

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

19. -C.P.(IB)-4648(MB)/2019-

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **30.07.2021**

NAME OF THE PARTIES: H. Jeevanlal & Company

V/s

VHM Industries Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Devul Dighe, counsel appearing for the petitioner, is present through virtual hearing. None appeared for the corporate debtor.

Counsel appearing for the petitioner submits that both parties have entered into consent terms and subscribed their signatures also and the consent terms has to be signed by advocates alone. He requested two days' time for filing duly signed consent terms signed the parties as well as advocates. List this matter on 03.08.2021 for filing consent terms/withdrawal of the company petition.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)